

DIRECTORATE GENERAL OF FOREIGN TRADE DES-VI (FOOD & MISC)

Minutes of the meeting No. 11/14 of NC-VI held on 22.08.2013

Meeting No. 11/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 22.08.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K. Jain	D.O.	DIPP
1	Sh. A.K.Ojha	A.D	MSME
2.	Sh. J.P. Maurya	A.I.A	MFPI
Officers in attendance			
3	Sh. Yoginder Singh	DDG	DGFT
4	Sh. S.K. Panigrahi	EO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	392 Case No.:12/51/83-ALC1/2012	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/83/050/00918/AM13/	RLA File :10/24/040/00072/AM13/	Lic.No/Date:1010052272 23.01.2013	Transferred
	It was noted that the division of work of NCs is on the basis of ITC (HS) classification . Therefore , the case falls in the domain of NC IV . In any case the export item is not a food item nor a marine item . Hence it was decided to transfer the case to NC-IV.			

2	393 Case No.:4/39/85-ALC3/2012	Party Name:ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status
	HQ File :01/85/050/00174/AM13/	RLA File :03/94/040/00677/AM13/	Lic.No/Date:0310717604 19.12.2012	Deferred
	It was noted that comments awaited from Department of C&PC. Committee decided to remind C&PC to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

3	394 Case No.:17/3/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00017/AM14/	RLA File :05/24/040/00451/AM13/	Lic.No/Date:0510348114 04.03.2013	Deferred
	It was noted that information called for from the firm has not been received. Committee decided to remind the firm to furnish the information called for by Department of Electronics. The case was deferred and to be place before NC on 3.10.2013			

4	395 Case No.:5/3/85-ALC3/2013	Party Name:KRISTAL SPIRITZ	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status
	HQ File :01/85/050/00005/AM14/	RLA File :03/94/040/00896/AM13/	Lic.No/Date:0310721989 24.01.2013	Deferred
	It was noted that information called for from the firm has not been received. Committee decided to remind the firm to furnish information / documents called for. The case was deferred and to be place before NC on 3.10.2013			

5	396 Case No.:12/3/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00012/AM14/	RLA File :05/23/040/00491/AM13/	Lic.No/Date:0510346979 21.02.2013	Deferred
	The committee decided to call for complete information from the firm as suggested by MFPI vide their written comments furnished vide O.M No.6/DGFT/2012datedm 22.7.2013 i.e (1) Lycopene content in the tomato paste and tomato sauce. (2) Process flow chart with Material balance. The case is deferred and to be re-listed on 19.09.2013.			

6	397 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	It was noted that comments awaited from MSME. Committee decided to remind MSME (G&C) to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

7	398 Case No.:5/27/85-ALC3/2012	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00143/AM13/	RLA File :09/24/040/00294/AM13/	Lic.No/Date:0910053938 01.10.2012	Deferred
	It was noted that MFPI will forward their comments by next week. Committee decided that the case may be brought up in next Norms committee meeting to be held on 5.9.2013.The case was deferred			

8	399 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
	It was noted that MFPI will forward their comments by next week. Committee decided that the case may be brought up in next Norms committee meeting to be held on 5.9.2013.The case was deferred			

9	400 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	It was decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before NC on 3.10.2013			

10	401 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	It was decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before NC on 3.10.2013			

11	402 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00147/AM13/	RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Deferred
	It was noted that comments awaited from Department of pharmaceuticals. Committee decided to remind Dept of pharmaceuticals to expedite their comments. The case was deferred and to be placed before NC on 3.10.2013			

12	403 Case No.:18/3/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00018/AM14/	RLA File :02/24/040/00204/AM13/	Lic.No/Date:0210188347 04.04.2013	Deferred
	It was noted that comments awaited from Department of Pharmaceuticals. Committee decided to remind Dept of Pharmaceuticals to expedite their comments. The case was deferred and to be placed before NC on 3.10.2013			

13	404 Case No.:1/8/85-ALC3/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00054/AM14/	RLA File :09/24/040/00115/AM14/	Lic.No/Date:0910056522 01.07.2013	Deferred
	It was noted that comments awaited from Department of Pharmaceuticals. Committee decided to remind Dept of Pharmaceuticals to expedite their comments. The case was deferred and to be placed before NC on 3.10.2013			

14	405 Case No.:1/36/85-ALC3/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00169/AM13/	RLA File :09/24/040/00502/AM13/	Lic.No/Date:0910054980 08.02.2013	Deferred
	It was noted that comments awaited from Department of Pharmaceuticals. Committee decided to remind Dept of Pharmaceuticals to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

15	406 Case No.:4/34/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00160/AM13/	RLA File :34/24/040/00235/AM13/	Lic.No/Date:3410035825 08.01.2013	Deferred
	It was noted that comments awaited from Department of C&PC. Committee decided to remind Department of C&PC to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

16	407 Case No.:13/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00050/AM14/	RLA File :34/24/040/00009/AM14/	Lic.No/Date:3410036725 26.04.2013	Deferred
	It was noted that comments awaited from Department of C&PC. Committee decided to remind Department of C&PC to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

17	408 Case No.:15/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00052/AM14/	RLA File :34/24/040/00015/AM14/	Lic.No/Date:3410036726 26.04.2013	Deferred
	It was noted that comments awaited from Department of C&PC. Committee decided to remind Department of C&PC to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

18	409 Case No.:9/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00046/AM14/	RLA File :34/24/040/00016/AM14/	Lic.No/Date:3410036727 26.04.2013	Deferred
	It was noted that comments awaited from Department of C&PC. Committee decided to remind Department of C&PC to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

19	410 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
	MFPI representative stated that the recommendation furnished vide their letter dated 18.7.2013 need to be modified indicating brix concentration of the import items and export items. The case was deferred and to be place before NC on 3.10.2013			

20	411 Case No.:8/14/85-ALC3/2012	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00097/AM13/	RLA File :05/23/040/00085/AM13/	Lic.No/Date:0510327363 14.06.2012	Deferred
	It was noted that information called from the firm is not received. Committee decided to remind the firm to reply to the query made by DIPP. The case was deferred and to be placed before NC on 3.10.2013			

21	412 Case No.:15/3/85-ALC3/2013	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00015/AM14/	RLA File :09/24/040/00517/AM13/	Lic.No/Date:0910054944 05.02.2013	Deferred
	Committee decided to remind the firm to furnish the requisite information called for by MFPI. The case was deferred and to be placed before NC on 3.10.2013			

22	413 Case No.:4/7/85-ALC3/2013	Party Name:DINESH SARAOGI	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00041/AM14/	RLA File :02/24/040/00021/AM14/	Lic.No/Date:0210189909 23.05.2013	Deferred
	The committee deliberated the comments received from MSME (Chemical Division) vide their U.O.no 23(8) / 2013 –Chem dated 20.8.2013 . It was noted that while domestic sticklac may contain insect larva and the other wastes, which have to be cleaned and processed to produce Shellac.The imported sticklac may not contain these elements , as the same may not be allowed for import on SPS ground. Thus the import taking place in this case might be an intermediate product for which this much of wastage may not be permitted. It was decided to call for authentic laboratory report of raw material sticklac imported along with sample of the import item imported.			

23	414 Case No.:11/14/85-ALC3/2012	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The case was discussed in the meeting and it was noted that revised comments furnished by the MFPI vide their O.M No 47/DGFT/ 2011 dated 9.7.2013 need to be self contained. MFPI representative agreed to provide the same. The case was deferred and to be place before NC on 3.10.2013			

24	415 Case No.:10/7/85-ALC3/2013	Party Name:CRI LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00047/AM14/	RLA File :02/24/040/00018/AM14/	Lic.No/Date:0210189980 27.05.2013	Approved
	The case was discussed in the meeting . Committee decided to approve the case as per the written comments furnished by the DIPP (TSW) vide their letter no. 12/43/2013-TSW/415 dated 22.8.2013 as under:-			
	Export Item	Qty.	Import Item	Qty.
	NIB Adaptor made of Brass Wire (Net content of brass wire (round) is 2802.7 kgs)	15357.200 (thousand in nos)	Brass Wire (Round)	3963.8 kgs.(1.414 kgs/ kg content in the export product after taking 50 % recovery from scrap)
	RA may take consequential action as per policy / procedure.			

25	416 Case No.:7/39/85-ALC3/2012	Party Name:HINDUSTAN ZIRCON	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00177/AM13/	RLA File :08/24/040/00311/AM13/	Lic.No/Date:0810116977 19.12.2012	Rejected.
	Committee decided to reject the case in view of no reply received from the firm despite several reminders.			

26	417 Case No.:8/7/85-ALC3/2013	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00045/AM14/	RLA File :03/95/040/00808/AM13/	Lic.No/Date:0310734461 15.05.2013	Deferred
	It was noted that information called for from the firm is not received. Committee decided to remind the firm to furnish th3e information called for by DIPP. The case was deferred and to be place before NC on 3.10.2013			

27	418 Case No.:4/27/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Deferred
	The representative of the MFPI present in the meeting stated that the case is under examination of MFPI and comments will be sent soon The case was deferred and to be place before NC on 3.10.2013.			

28	419 Case No.:2/3/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred
	It was decided to remind the firm to furnish information already called for. Further it was decided to call for export orders for the product to ascertain the specifications and also ask the firm to clarify the discrepancy regarding export turnover in preceding years given at Col.17 of ANF 4A and Col. 5 of Appendix 11 A. The case was deferred and to be place before NC on 3.10.2013.			

29	420 Case No.:8/3/85-ALC3/2013	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00008/AM14/	RLA File :02/24/040/00175/AM13/	Lic.No/Date:0210186912 27.02.2013	Deferred
	It was noted that comments waited from Tea Board. Committee decided to remind Tea Board to expedite their comments. The case was deferred and to be place before NC on 3.10.2013.			

30	421	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/162/180/AM13	RLA File :02/24/040/052/AM13	Lic.No/Date:0210178765 20.06.2012	Deferred
	It was noted that clarification called for from the Policy 2A is awaited.. Committee decided to remind Policy 2 A for clarification . The case was deferred and to be place before NC on 3.10.2013.			

31

422 Case No.:6/3/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:								
HQ File :01/85/050/00006/AM14/	RLA File :02/24/040/00201/AM13/	Lic.No/Date:0210188500 08.04.2013	Approved								
The case was discussed in the meeting and Committee decided to approve the case as per ad-hoc norms already ratified based on Tea Board's comments Letter No. LC/ALA/2013 dated 28.3.2013 vide meeting No. 3 dated 02.5.2013 ,case No. 96 as under :-											
<table><tr><th>Export item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)</td><td>34320.00kg(containing 22880.00 kg imported Tea)</td><td>Relevant Black Tea (FBOP variety / Grade)</td><td>22880.00 kg</td></tr></table>	Export item	Qty.	Import Item	Qty.	Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34320.00kg(containing 22880.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22880.00 kg			
Export item	Qty.	Import Item	Qty.								
Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34320.00kg(containing 22880.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22880.00 kg								
RA may take consequential action as per policy / procedure.											

32

423 Case No.:10/3/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:								
HQ File :01/85/050/00010/AM14/	RLA File :02/24/040/00178/AM13/	Lic.No/Date:0210186848 25.02.2013	Approved								
The case was discussed in the meeting and Committee decided to approve the case as per ad-hoc norms already ratified based on Tea Board's comments Letter No. LC/ALA/2013 dated 28.3.2013 vide meeting No. 3 dated 02.5.2013 ,case No. 96 as under :-											
<table><tr><th>Export item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)</td><td>34200.00kgs(containing 22800.00 kg imported Tea)</td><td>Relevant Black Tea (FBOP variety / Grade)</td><td>22800.00 kgs</td></tr></table>	Export item	Qty.	Import Item	Qty.	Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34200.00kgs(containing 22800.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22800.00 kgs			
Export item	Qty.	Import Item	Qty.								
Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34200.00kgs(containing 22800.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22800.00 kgs								
RA may take consequential action as per policy / procedure.											

33	424 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	It was noted that clarification has been called for from the Tea Board regarding higher quantity of import recommendation in this case . The same is nor received.. Committee decided to remind Tea Board to expedite their reply. The case was deferred and to be place before NC on 3.10.2013			

34

425 Case No.:9/3/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
HQ File :01/85/050/00009/AM14/	RLA File :02/24/040/00179/AM13/	Lic.No/Date:0210186849 25.02.2013	Approved
The case was discussed in the meeting and Committee decided to approve the case as per ad-hoc norms already ratified based on Tea Board's comments Letter No. LC/ALA/2013 dated 28.3.2013 vide meeting No. 3 dated 02.5.2013 ,case No. 96 as under :-			
Export item	Qty.	Import Item	Qty.
Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34200.00kgs(containing 22800.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22800.00 kgs
RA may take consequential action as per policy / procedure.			

35

426 Case No.:11/3/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
HQ File :01/85/050/00011/AM14/	RLA File :02/24/040/00177/AM13/	Lic.No/Date:0210186847 25.02.2013	Approved
The case was discussed in the meeting and Committee decided to approve the case as per ad-hoc norms already ratified based on Tea Board's comments Letter No. LC/ALA/2013 dated 28.3.2013 vide meeting No. 3 dated 02.5.2013 ,case No. 96 as under :-			
Export item	Qty.	Import Item	Qty.
Indian Black Tea blended with imported Tea(66.7 % imported Tea and 33.33 % Indian Tea)	34200.00kgs(containing 22800.00 kg imported Tea)	Relevant Black Tea (FBOP variety / Grade)	22800.00 kgs
RA may take consequential action as per policy / procedure.			

36	427 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	It was noted that clarification has been called for from the Tea Board regarding higher quantity of import recommendation in this case . The same is nor received.. Committee decided to remind Tea Board to expedite their reply. The case was deferred and to be place before NC on 3.10.2013			

37	428 Case No.:1/7/85-ALC3/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00038/AM14/	RLA File :05/23/040/00055/AM14/	Lic.No/Date:0510355134 24.05.2013	Deferred
	It was decided to remind C&PC to expedite their comments .The case was deferred and to be placed before the4 committee on 3.10.2013.			

38	429 Case No.:4/20/85-ALC3/2012	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00120/AM13/	RLA File :07/24/040/00211/AM13/	Lic.No/Date:0710090215 14.08.2012	Deferred
	Committee decided to remind the firm to furnish their reply to discrepancy pointed out by the Coffee Board vide their letter dated 12.10.2012 on M/s Origin coffee Roasting pvt. Ltd and M/s Origin Traders. The case was deferred and to be placed before NC on 3.10.2013			
/				

39	430 Case No.:5/34/85-ALC3/2012	Party Name:S.L.N. COFFEE PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00161/AM13/	RLA File :07/24/040/00353/AM13/	Lic.No/Date:0710092237 04.12.2012	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

40	431 Case No.:14/7/85-ALC3/2013	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00051/AM14/	RLA File :08/24/040/00009/AM14/	Lic.No/Date:0810120378 19.04.2013	Deferred
	It was decided to remind MSME to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

41	432 Case No.:11/7/85-ALC3/2013	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
	It was decided to remind MSME to expedite their comments. The case was deferred and to be place before NC on 3.10.2013			

42	433 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	The case was discussed in the meeting . The comments furnished by the Directorate of Cashewnut and Cocoa Development vide their letter dated 08.8.2013 were noted and it was decided to request Directorate of Cashewnut and Cocoa Development to indicate the absolute quantity of import and export. The case was deferred and to be place before NC on 3.10.2013			

43	434 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:11/85-ALC3/2013 22.08.2013	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
	It was decided to remind Department of Animal Husbandry , Dairying and Fisheries to expedite their commented. The case was deferred and to be place before NC on 3.10.2013			

xxxxxxx

